

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 174 of 2012 and
Appeal Nos. 27 & 98 of 2013

Dated : 4th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 174 of 2012

Punjab State Power Corporation Ltd. ... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s): Mr. Sakesh Kumar for R-1
Mr. Parveen Singla, (Rep.)

Appeal No.27 of 2013

Punjab State Transmission Corporation Ltd. ... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s): Mr. Sakesh Kumar for R-1
Mr. Parveen Singla, (Rep.)

Appeal No. 98 of 2013

Punjab State Power Corporation Ltd. ... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s): Mr. Sakesh Kumar for R-1
Mr. Parveen Singla, (Rep.)

(2)

ORDER

The issue raised in Appeal No. 174 of 2012, Appeal No. 27 of 2013 and Appeal No. 98 of 2013 has been raised in other Appeal no. 106 of 2013 pending before Court – II of this Tribunal. So, post Appeal No. 174 of 2012, Appeal No. 27 of 2013 and Appeal No. 98 of 2013 along with Appeal no. 106 of 2013 for further hearing on **24.10.2013 in Court – II.**

(Rakesh Nath)
Technical Member
mk/kt

(Justice M. Karpaga Vinayagam)
Chairperson